

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 594-595 of 2020

IN THE MATTER OF:

G. Vinod

...Appellant

Versus

Venkataraman Jayagopal & Anr.

...Respondents

Present:

For Appellant: Mr. Satish Pandey, Advocate.

For Respondents: Mr. Murali Ananthivan and Mr. Goutham Shivshankar, Advocates for R-1.

Mr. Abhijit Atur and Mr. Ashok Khitri, Advocates for R-2.

O R D E R
(Through Virtual Mode)

09.10.2020: Shri Abhijit Atur, Advocate representing Respondent No.2 submits that he has filed his vakalatnama by email. He seeks and is granted extension of time by two weeks to file reply affidavit alongwith his original vakalatnama. Rejoinder may be filed by the Appellant within two weeks after filing of reply affidavit by Respondent No.2. Respondent No.1 has already filed its reply affidavit. Same is taken on record.

Let pleadings be completed. Written submissions, not exceeding three pages, supported by relevant case law may also be filed by learned counsels for the parties alongwith their pleadings.

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The appeal be processed for hearing and listed on **24th November, 2020**.

Interim direction to be continued.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

am/gc